

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**AB(SH) No. 67 of 2013**

**1.07.13**

Heard Mr. AH Hazarika, the learned counsel for the petitioner as well as Addl. PP Mr. S Sen Gupta who informed that the IO is on leave, so the matter maybe fixed on 8.07.13.

Prayer is allowed.

In the meantime, interim order passed vide order dated 11.06.13 shall continue till disposal of bail application.

List this matter on 8.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Cont. Case (SH) No. 11 of 2013**

**1.07.13**

Heard Mrs. B Goyal, the learned counsel for the petitioner as well Mr. L. Khyriem, the learned counsel for respondent who submits that, he required 2(two) weeks' time to file the counter affidavit.

Prayer is allowed.

List this matter on 15.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**MC(CRP)(SH) No. 214 of 2013 in**  
**CR(P)(SH) No. 1 of 2013**

**1.07.13**

Heard Mrs. B Goyal, the learned counsel for the applicant who filed this instant Misc. application for clarification of the order dated 17.05.13 passed by this Court in CR (P)(SH) No. 1 of 2013 wherein it has been categorically stated that, "As an ad-interim measure, till the matter is taken up by the Judged District Council Court, both the parties are directed to maintain possession on their own as on the date of injunction order passed and not to disturb each other or cause law & order problem".

The learned counsel for the applicant submits that, in spite of the order referred to above, the respondent of the opposite party is encroaching upon the land of the applicant/petitioner, hence, this instant Misc. application.

The learned counsel for the applicant also informed this Court that the matter has already been taken up by the District Council Court but no order has been passed till date.

Once again, I would like to point out here that, the order passed by this Court on 17.05.13 is very clear and there should not be any confusion. The order has specifically stated that, neither of the parties is allowed to disturb the possession of each other as they were holding on the date of injunction order passed, I believe that this is to be understood by both the counsel of the parties and to advise their clients accordingly.

Mr. GS Massar, the learned senior counsel is present in the Court assisted by Mr. L Khyriem, the learned counsel submits that, there is no encroachment from their side. If it is in such a situation, it is very difficult for this Court to come to any conclusion or to take any appropriate action. Hence, the learned Judge District Council Court, Jowai is hereby directed to look into the matter immediately and if necessary to send for Inspection to ascertain whether there is any violation of the Court's order or not.

This order is to be complied by the learned Judge District Council Court, Jowai within 48 hours from today.

Registry is directed to communicate this order to the learned Judge District Council Court, Jowai immediately for compliance.

Both the learned counsel for the parties are also directed to advise their clients not to violate the Court's order.

With these observations and directions, the matter stands disposed of.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
WP(C)(SH) No. 78 of 2010**

**1.07.13**

Heard Mr. K Paul, the learned counsel for the petitioner.

None appears for on behalf of the respondent.

However, the learned counsel for the respondent is to take note that, if in case he is absent on the next date fixed, the matter shall be taken up for Hearing and dispose of in his absence.

List this matter on 8.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 264 of 2010**

**1.07.13**

Heard Mr. J Shylla, the learned counsel who informed that, Mr. M Chanda, the leading counsel is out of station, so the matter may be fixed after 2(two) weeks.

Prayer is allowed.

Mr. SC Shyam, the learned CGC is present.

List this matter on 15.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 374 of 2010**

**1.07.13**

Heard Ms. AR Nath, the learned counsel who informed that, Mr. HR Nath, the leading counsel is not keeping well, so the matter may be fixed after 1(one) week to which the learned counsel for respondent has no objection.

List this matter on 8.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 439 of 2010**

**1.07.13**

Heard Mrs. S Bhattacharjee, the learned counsel for the petitioner as well as Mr. ND Chullai, the learned PP who informed that, the matter was taken up by Mr. MF Qureshi, the learned counsel who is not present in the Court.

The learned PP further submits that he may be allowed for 2(two) weeks' time so that he can call for the file and take up the matter himself on the next date fixed.

Prayer is allowed.

List this matter on 15.07.13.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
WP(C)(SH) No. 90 of 2011**

**1.07.13**

Heard Mr. HS Thangkhiew, the learned senior counsel assisted by Mr. P Nongbri, the learned counsel for the petitioner.

Also heard Mr. VGK Kynta, the learned counsel for District Council as well as Mr. H Kharmih, the learned counsel for the respondent who submits that he is not ready, so the matter mat be fixed after 1(one) week.

Prayer is allowed.

List this matter on 8.07.13.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
WP(C)(SH) No. 144 of 2011**

**1.07.13**

None appears for on behalf of the petitioner.

Mr. ND Chullai, the learned PP is present.

List this matter on 22.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 148 of 2011**

**1.07.13**

Heard Mr. J Lalsangliana, the learned counsel for the petitioner who informed that Mr. AH Hazarika, the leading counsel is busy in the other Court, so the matter may be fixed after 2(two) weeks.

Prayer is allowed.

List this matter on 15.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 160 of 2011**

**1.07.13**

Heard Mr. R Sharon, the learned counsel for the petitioner who informed that Mr. H Nongkhlaw, the leading counsel could not appear before this Court due to ill-health of his mother, so the matter may be fixed after 2(two) weeks.

Prayer is allowed.

List this matter on 15.07.13.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
WP(C)(SH) No. 189 of 2011**

**1.07.13**

Heard Mr. CH Thunglei, the learned counsel for the petitioner who informed that Mr. N Khan, the leading counsel is out of station, so the matter may be fixed after 2(two) weeks.

Mr VGK Kynta, the learned counsel for respondents No. 5&7 submits that the matter may be fixed after 4(four) weeks.

Mr. H. Kharmih, the learned state counsel and Mr. J. Shylla, the learned counsel for respondent No. 4 are present.

List this matter on 29.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 204 of 2011**

**1.07.13**

Heard Mr. BK Dey Roy, the learned counsel for the petitioner who submits that he is yet to receive the file from the party concerned as he has been engaged very recently and sought 3(three) weeks' time.

Prayer is allowed.

Mr. AB Pradhan, the learned counsel appearing on behalf of the respondent MTDC is present.

List this matter on 22.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 214 of 2011**

**1.07.13**

Heard Mr. R Kar, the learned counsel for the petitioner who submits that the file is misplaced, so the matter may be passed over for the day.

Mr. S Dey, the learned counsel for the District Council submits that the matter may be taken up on Thursday.

List this matter on 8.07.13.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
WP(C)(SH) No. 224 of 2011**

**1.07.13**

Heard Mr. J Lalsangliana, the learned counsel for the petitioner who submits that, Mr. AH Hazarika, the leading counsel is busy in the other Court, so the matter may be fixed on some other dates.

Mr. R Debnath, the learned CGC is present and suggested that the matter may be listed after 4(four) weeks.

List this matter on 29.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 259 of 2011**

**1.07.13**

Heard Mr. J Shylla, the learned counsel for the petitioner who submits that, Mr. M Chanda, the leading counsel is out of station, so the matter may be fixed after 2(two) weeks.

Prayer is allowed.

Mr. SC Shyam, the learned CGC is present.

List this matter on 15.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 312 of 2011**

**1.07.13**

List this matter on 8.07.13 as suggested by Mr. J Lalsangliana, the learned counsel for the petitioner as well as Mr. S Sen Gupta, the learned state counsel.

JUDGE

V. Lyndem.